

"That in pursuance of sub-clause (xxiv) Of Clause (1) of the Statute 14 of the Statutes of the Aligarh Muslim University, the members of this House do proceed to elect, in such manner as the Speaker may direct, six members from among themselves to serve as members of the Court of the Aligarh Muslim University for a term of three years, subject to the other provisions of the said Statutes. The members so elected shall not be the employees of the Aligarh Muslim University."

The motion was adopted.

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CUSTOMS (AMENDMENT)
BILL

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (Shri A.K. Panja): I beg to move for leave to introduce a Bill further to amend the Customs Act, 1962.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Customs Act, 1962."

The motion was adopted.

**SHRI A.K. PANJA: I introduced Bill.

12.09 hrs.

MATTERS UNDER RULE 377

[English]

(i) **Need to enact law banning sacrifice of animals and birds.**

SHRIMATI KISHORI SINHA (Vaishali): The report that a girl was sacrificed by a priest in a temple at Thane should shock our conscience and expose the amount of superstition we have to drive out, not only in remote rural areas but even in such highly civilized areas as Bombay Metropolis. While we must expect the Government not to spare the culprit, concerted move to stop sacrifices in places of religious worship even of animals and birds must be initiated. In some States like Kerala, such temple sacrifices stand completely banned. Why should there not be a model law on this, for circulation among the States? Once the very idea of sacrifice is termed as illegal inviting stringent punishment, there would be less chance for superstitions regarding alleged benefit from human sacrifices to thrive. Police should also be asked to keep a watch on animists and *tantriks* who are known to indulge in such activities.

[Translation]

(ii) **Need to take steps to improve medical facilities in the rural areas.**

SHRI SHANTI DHARIWAL (Kota): Mr. Speaker, Sir, I want to raise the following matter under Rule 377:-

Medical facilities available in the rural areas far away from big cities are meagre